

prescribed under the Environment Protection Act. The guidelines and standards prescribed under the Environment Protection Act are being adopted/enforced to check pollution in coastal waters.

[*Translation*]

Glove Boxes

2601. SHRI RAMASHRAY PRASAD SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether the purchase order of five double module glove boxes of stainless steel costing Rs. 5.06 lakhs was placed by Power Reactor Fuel Reprocessing Plant Store, Tarapur;

(b) whether these boxes were lying unutilised outside the power reactor fuel reprocessing plants store since their purchase;

(c) if so, the reasons therefor; and

(d) the steps taken to utilise them?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) Yes, Sir. Purchase Order for five double module glove boxes made of stainless steel costing Rs. 5.06 lakhs was placed by Power Reactor Fuel Reprocessing (PREFRE) Plant and delivery effected by January 1991.

(b) to (d). The glove boxes were intended for housing special equipment

as an extension of the existing PREFRE Plant facilities. Installation of such glove boxes as a back-fit measure in an operating radioactive plant requires elaborate preparations and getting necessary clearances from safety agencies. However, the task could be taken only during the period of shut-down of the plant so that the main operations of the plant are not interrupted. Action for all these activities had been initiated simultaneously to gain time but the supply of glove boxes materialised much before the preparations for their installation could be completed. The glove boxes will be put to use shortly.

[*English*]

Classified Defence Documents

2602. SHRI MOHAN RAWALE:
SHRI R. SURENDER
REDDY:

Will the PRIME MINISTER be pleased to state:

(a) whether an official of Pakistan High Commission was apprehended in Delhi on July 11, 1994 while reportedly accepting the classified defence documents from an Indian connection;

(b) if so, the details thereof; and

(c) the measures taken to ensure strict safety of defence documents?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). Shri Mohd. Afzal Bajwa, a staff member of the Pakistan High Commission, was caught on July 11, 1994 while he was in the

process of procuring classified material from an Indian contact. It will not be desirable to divulge further details.

(c) Instructions are given from time to time for safeguarding security of classified information/documents.

German Investment in States

2603. SHRI D. VENKATESWARA RAO: Will the PRIME MINISTER be pleased to state:

(a) whether Germany proposes to enter into direct dialogue with different State Governments for foreign investment collaborations;

(b) if so, whether Germany has asked the State Governments to introduce a single window clearance extending to all partners including statutory approvals and administrative approvals;

(c) if so, whether the Union Government have accepted the demand of the Germans for direct dialogue with the State Governments on various projects;

(d) if so, the details thereof; and

(e) the projects on which they have shown preference for investment?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) Indo-German Chamber of Commerce has proposed to enter into a dialogue with different State Governments on the issue of speeding up State Government approvals.

(b) In a Memorandum given by German Chancellor Mr. Kohl to our Prime Minister, Germany has suggested that a mechanism be evolved by which all clearances at the State level must be granted by a single agency.

(c) While responding to Kohl's memorandum, the Union Government has clarified that most of the State Governments have already set up single window agency which takes care of all clearances.

(d) Not applicable in view of (c) above.

(e) The newly approved German investments in India are primarily in the Engineering, Ceramic, Chemicals, Power Generation and Telecommunication sectors.

Kaiga Nuclear Power Plant

2604. SHRI V. DHANANJAYA KUMAR: Will the PRIME MINISTER be pleased to state:

(a) whether fresh environmental clearance has been granted for reconstruction of the collapsed dome of the proposed Kaiga Atomic Power Plant in Karnataka;

(b) if so, the details thereof;

(c) whether any study has been made in regard to its adverse impact on environment;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?